



**CENTRAL ADMINISTRATIVE TRIBUNAL
CHANDIGARH BENCH**

Hearing by Video Conferencing

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Contempt Petition No. 060/00064/2020 in
O.A. No.060/00558/2017

Chandigarh, this the 08th of April, 2021

HON'BLE MR. SURESH KUMAR MONGA, MEMBER (J)

(On video conference from Central Administrative Tribunal,
Chandigarh Bench, Chandigarh)

HON'BLE MR. RAKESH KUMAR GUPTA, MEMBER (A)

(On video conference from Central Administrative Tribunal,
Bangalore Bench, Bangalore)

1. Rakesh Jain S/o Late Rohtas Kumar Jain, Aged 62 years, R/o # 1551, Sectro 4, Panchkula, 134112 (Applicant No. 2 in OA.)
2. Paramjit Sing S/o Late Dharam Singh, aged 63 years, R/o # 3256, Sector 27-D, Chandigarh 160019 (Applicant No. 3 in OA)
3. Veena Rani W/o Sh. Vijay Kumar Kakkar, aged 62 years, R/o # 2213 B, Sector 27 C, Chandigarh – 160019. (Applicant No. 6 in OA)
4. Jasbir Singh W/o Sh. Sarup Singh, aged 61 years, R/o Village Dadumajra, Chandigarh 160014 (Applicant No 7 in OA)
5. Darshan Rani W/o Sh. Subhash Chander, aged 61 years R/o # 203, Tower 24, Royal Estate, CHD-AMB High, Zirakpur 140603 (Applicant no. 8 in OA)
6. Nirmal Sharma W/o Sh. R.C. Sharma, aged 61 years, R/o # 1813 F, Sec 7 C Chandigarh 160019 (Applicant no.10 in OA)
7. Purshotam Ohri (Sr. Supervisor) S/o Late Sh. V.P. Ohri, aged 62 years, R/o # 1816 A, Sector 7-C Chandigarh 160019 (Applicant no. 11 in OA)
8. Surinder Kumar Sharma, S/o Sh. Bansi Lal, aged 62 years, R/o #1863, Sector 7-C, Chandigarh – 160019 (Applicant no. 12 in OA)



9. Harish Chander S/o Behri Lal, aged 64 years, R/o # 1729/1, Sector 39 B Chandigarh 160036 (Applicant no. 13 in OA)
10. Sudershan Kumari W/o Sudarshan Kumar, aged 64 years, R/o # 652, Sector 10, Panchkula 143109 (Applicant no. 14 in OA).
11. Navita Sharma D/o Sh. S.R. Sharma, aged 64 years, R/o # 405, Sector 43-A, Chandigarh 160043 (applicant No. 15 in OA)
12. Ashok Kumar s/o Sh. Nathu Ram Gupta, aged 63 years R/o #810/1, Sector 40 A Chandigarh 160036 (applicant no 16 in OA)
13. Ashwani Kumar S/o Jiwan Dass, aged 61 years, R/o # 3198/2, Sector 44-D, Chandigarh, Sr. Sup 160043 (applicant no. 17 in OA)
14. Anil Kumar Jain S/o Vijay Kumar Jain, Aged 62 years, R/o 1209 A Sector 46 A, Chandigarh 160047 (Applicant no. 18 in OA)
15. Saroj Makhija (Legal Heir), aged 54 years, widow of Late Sh. Krishan Kumar, resident of House No. 264-P, Urban Estate, Sector 7, Ambala City of Haryana 133001 (Applicant no. 19 in OA)

....Petitioners

(BY: Sh. Rohit Seth, Advocate)

Versus

1. Sh. Vivek Joshi, IAS, Registrar General India-cum-Census Commissioner, 2-A, Man Singh Road, New Delhi- 110011.
2. Dr. Abhishek Jain, IAS, Director of Census Operations, U.T. Plot No. 2 B, Sector 19 A, Madhya Marg, Chandigarh 160019.

... .Respondents

(BY: Sh. Satya Pal Jain, Additional Solicitor General along with Mr. Sanjay Goyal, Advocate)

O R D E R(Oral)

Per: SURESH KUMAR MONGA, MEMBER (J):

1. Sh. Satya Pal Jain, learned Additional Solicitor General of India, at the very outset, stated that the respondents have preferred



Civil Writ Petition No.32681/2019 before the Hon'ble High Court of Punjab and Haryana, laying down therein a challenge to order dated 30.07.2018 passed by this Tribunal in O.A. No. 558/2017.

2. Sh. Jain further stated that the said Writ Petition came up for hearing before the Hon'ble High Court on 31.03.2021 and while adjourning the same, the Hon'ble High Court has observed that the proceedings in Contempt Petition be adjourned beyond the date fixed in the writ petition.
3. The fact as stated by Sh. Satya Pal Jain has not been disputed by Sh. Rohit Seth, learned counsel for the petitioners.
4. In view of the above, we deem it appropriate to dispose of the present contempt petition at this stage.
5. Accordingly, the contempt petition is disposed of with liberty to the petitioners to get it revived in the eventuality of dismissal of the aforesaid writ petition by the Hon'ble High Court.
6. Rule of the Court is discharged.

(RAKESH KUMAR GUPTA)
MEMBER (A)

(SURESH KUMAR MONGA)
Member (J)

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